

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4813
ANSWERED ON:26.04.2010
ROADS UNDER PMGSY IN U.P.
Mithlesh Shri

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether there is any provision of inviting public representatives for holding inauguration/stone foundation of works under Pradhan Mantri Gram Sadak Yojana (PMGSY);
- (b) if so, the details thereof;
- (c) whether the Union Government is aware that some of the State Governments including Uttar Pradesh are not following the aforesaid provision of guidelines of PMGSY;
- (d) if so, the reasons therefor; and
- (e) the directions issued/being issued by the Union Government to State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a)&(b): Ministry of Rural Development has, from time to time, been advising the State Governments that the Members of Parliament should be invited to the foundation stone laying/inauguration ceremonies for the road works being taken up in their constituencies under the Pradhan Mantri Gram Sadak Yojana (PMGSY), wherein it was suggested that in such ceremonies the Executive Agency and the District Administration should ensure that:

(i) All elected representatives associated with the programme may be duly invited to the foundation stone laying and inauguration ceremonies.

(ii) The functions should be held in a manner befitting official functions with due regard to the protocol requirements, particularly in relation to the Central Ministers and Ministers of State; and

(iii) The foundation stone is laid by the local Member of Parliament (Lok Sabha) with the function presided over by the local Minister or other dignitary as per the State protocol.

(iv) An expenditure of upto Rs.5,000/- per project has also been permitted for inauguration of projects completed under PMGSY, which is met out of administrative funds.

(c)to(e): Yes, Sir. `Rural Roads` is a State subject and project under PMGSY are executed by the State/UT Governments through their agencies i.e. State Rural Roads Development Agencies and in a few cases by Nominated Executing Agencies with the consent of State Government. The State Governments are advised from time to time to follow the instructions as mentioned in (a) and (b) above.